

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application Nos.75324-75326 of 2021
and
Excise Appeal Nos.76185, 76186 & 76187 of 2017**

(Arising out of Order-in-Appeal No.01-03/BOL/2017-18 dated 10.04.2017 passed by Commissioner (Appeals II) of Central Excise, Kolkata)

Commissioner of Central Excise & Service Tax, Bolpur
SIAN, Bolpur, Dist.-Birbhum, West Bengal-731204

Appellant

VERSUS

M/s Maithan Steel & Power Ltd., Unit II

Chittaranjan Road, P.O.+P.S.-Salanpur, Dist.-Burdwan, Pin-713357

Shri Sitaram Bagaria, Director of M/s Maithan Steel & Power Ltd.

Chittaranjan Road, P.O.+P.S.-Salanpur, Dist.-Burdwan, Pin-713357

Shri Satinath Mukherjee, Authorised Signatory of M/s Maithan Steel & Power Ltd.

Chittaranjan Road, P.O.+P.S.-Salanpur, Dist.-Burdwan, Pin-713357

Respondent

APPEARANCE :

Shri A. Roy, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75282,75283 & 75284/2021
FINAL ORDER NO.75887,75888 & 75889/2021**

DATE OF HEARING : 28.12.2021

DATE OF DECISION : 28.12.2021

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy. Miscellaneous Applications for withdrawal of appeals stand disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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